

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-528/ND/2020**

**IN THE MATTER OF:  
M/s. Sun Land Alloys**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.02.2021  
(Virtual Hearing)**

**Coram:**


**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Sanyam Jain, Advocate  
For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA.**

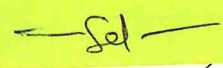
**ORDER**

**IA No. 673 of 2021**

Heard the submissions made by the Ld. Counsel for the operational creditor as well as Authorized Representative of the corporate debtor. Ld. Counsel for the operational creditor has prayed for keeping the IA No. 673 of 2021 in abeyance. Therefore, the said application is kept in abeyance. Ld. Counsel further submitted that instead of paying Rs. 44 lakhs as per the post dated cheque the corporate debtors only paid Rs. 15 lakhs. The corporate debtor is therefore directed to pay the balance of the amount within next 10 days, failing which the main matter will be proceeded without any further time for making the payment. Post the matter to **18th March, 2021.**

  
**(V.K. Subburaj)  
Member (T)**

(Annu)

  
**(P.S.N. Prasad)  
Member (J)**